



KARNATAKA STATE BAR COUNCIL

(Statutory Body Constituted under the Advocate Act, 1961)

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KAMARADDI V.D.

CHAIRMAN

24/08/2026

PRESS RELEASE

Ref No: KSBC/MEDIA/ 2059/2026

KARNATAKA STATE BAR COUNCIL REJECTS UNFOUNDED ALLEGATIONS AGAINST BCI CHAIRMAN SHRI MANAN KUMAR MISHRA AND REAFFIRMS UNWAVERING SUPPORT.

The Office of the Chairman, Karnataka State Bar Council (KSBC), hereby issues this press statement to strongly endorse and express complete solidarity with Shri Manan Kumar Mishra, Senior Advocate, Member of Parliament (Rajya Sabha), and Chairman of the Bar Council of India (BCI).

The KSBC firmly dismisses and condemns the recent letter dated August 22, 2026, issued by former member Shri Y. R. Sadasiva Reddy. The allegations contained therein are politically motivated, baseless, and aimed at creating artificial friction within the legal fraternity.

The Karnataka State Bar Council places on record the following facts:

Eight Years of Unquestioned Silence:

Shri Y. R. Sadasivareddy served as a Member and Co-Chairman of the Bar Council of India for nearly a decade. During his long tenure, including the entire period he occupied the office of Co-Chairman, he participated in and endorsed the administrative, financial, and regulatory decisions of the Council without objection. His sudden, opportunistic grievances—raised years after these decisions were executed—demonstrate a clear lack of bona fides.

Removal Due to Institutional Inefficiency:

Just two years after recommending his name as the BCI representative, the Karnataka State Bar Council passed an official resolution removing Shri Y. R. Sadasivareddy as the BCI member representing KSBC by 2/3rd majority due to his inefficiency and unsatisfactory performance. But he continued in that same post at the mercy of the BCI Chairman. It is ironic that an individual previously removed by his home State Bar Council for inefficiency now seeks to question the credentials of the BCI Chairman.

Lack of Locus Standi:

Shri Y.R. Sadasivareddy did not contest the recent Karnataka State Bar Council elections and is no longer an elected member of the State Bar Council. Raising stale issues only after losing statutory standing carries no institutional weight and represents a personal agenda rather than the voice of the Bar.

Proven Track Record of BCI Leadership:

Under the stewardship of Shri Manan Kumar Mishra, the Bar Council of India has consistently protected the autonomy of the profession, strengthened advocate welfare initiatives, upgraded digital infrastructure, and resolved institutional matters through constructive, democratic dialogue.

While the newly elected members of the KSBC await the formal takeover of office as per BCI guidelines, myself the Chairman, as the administrator of the Karnataka State Bar Council, reiterates absolute faith and confidence in favor of Shri Manan Kumar Mishra leading the Bar Council of India.

We appeal to the advocates of Karnataka and across India to reject politically motivated distractions and remain united under the vision and leadership of Shri Manan Kumar Mishra.



(V.D.Kamaraddi)

Chairman